#### **DISABILITY CERTIFICATE**

#### NAME & ADDRESS OF THE INSTITUTE/HOSPITAL

Certificate No	Date:
	Recent Photograph of the candidate showing the disability duly attested by the Chairperson of the Medical Board
Shriagesex .	mt./Kumson/wife/daughter of identification mark(s) has appeared ng from permanent disability of following category:
A. Loco motor or Cerebral Palsy:	
(i) BL—Both legs affected but not arms	
(ii) BA—Both arms affected (a) Impaired r (b) Weakness	
(iii) BLA—Both legs and both arms affected	
(iv) OL — One leg affected (right or left)	<ul><li>(a) Impaired reach</li><li>(b) Weakness of grip</li></ul>
(v) OA — One arm affected	(c) Ataxic (a) Impaired reach (b) Weakness of grip
(vi) BH—Stiff back and hips (cannot sit or sto	(c) Ataxic op)
(vii) MW—Muscular weakness and limited ph	ysical endurance.
B. Blindness or Low Vision:	
(i) B—Blind (ii) PB—Partially blind	

C. Hearin	g impairment:		
` '	af Partially deaf e category whichever	is not applicable)	
	ase is not recommen	e/non-progressive/likely to improve/not ded/is recommended after a period of .	•
3. Percenta	age of disability in h	s/her case is Percent.	
	nt./Kum r duties:—	Meets the following physic	ical requirements for discharge of
(i) (ii) (iii) (iv) (v) (vi) (vii) (viii) (ix) (x) (xi)	PP—Can perform WC—Can perform WS—Can perform WST—Can perform WS—Can perform WS—Can perform W—Can per	ork by manipulating with fingers. Yes/No work by pulling and pushing. Yes/No work by lifting. Yes/No work by kneeling and crouching. Yes/No ork by sitting. Yes/No work by standing. Yes/No work by standing. Yes/No work by walking. Yes/No work by seeing. Yes/No work by hearing/speaking. Yes/No or work by reading and writing. Yes/No	
(Dr Memb Medical	per	(Dr)  Member  Medical Board	(Dr) Chairman Medical Board

Countersigned by the Medical Superintendent/CMO/Head of Hospital (With seal)

#### INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA RECRUITMENT OF ASSISTANTS/RAJBHASHA ASSISTANTS

#### GUIDELINES REGARDING PERSONS WITH DISABILITIES

The facility of Scribe / Reader would be allowed to Visually Impaired (VI) and Orthopedically Handicapped (OH) candidates who have disability of 40 % or more if so desired by the person. The facility of scribe is meant for only those candidates with disabilities who have physical limitation to write including that of speed. In all such cases where a scribe is used, the following rules will apply:

The scribe will be allowed to be used as per the guidelines issued vide Office Memorandum F. No. 16-110/2003-DD.III dated February 26, 2013 of Government of India, Ministry of Social Justice and Empowerment, Department of Disability Affairs, New Delhi and clarification issued by Government of India, Ministry of Finance, Department of Financial Services vide letter F. No.3/2/2013 - Welfare dated 26.04.2013.

- The candidate will have to arrange his/ her own scribe at his/ her own cost.
- Both, the candidate as well as the scribe will have to give a suitable undertaking, in the prescribed format with passport size photograph of the scribe. Further, in case it later transpires that the candidate/scribe has suppressed any material facts, the candidature of the applicant will stand cancelled, irrespective of the result of the test/ examination.
- Candidates with disability who have physical limitation to write including that of speed shall be allowed compensatory time of 20 minutes per hour of the examination whether availing the facility of scribe or not.
- Any candidate who is not eligible to use scribe as per the guidelines referred to above, but uses scribe in the written examination shall be disqualified to participate further in the recruitment process. Any candidate who is using scribe should ensure that he is eligible to use scribe in the examination as per the above guidelines. Any candidate using scribe in violation of the above guidelines shall stand disqualified and can be removed from service without notice, if has already joined the Bank.

In the test of Quantitative Aptitude / Data Interpretation the questions based on graph/ table and in the test of Reasoning Non-Verbal items if any will not be displayed to Visually impaired candidates (under Blind/ low Vision) registered for using the services of a scribe. They however would have to attend to remaining questions in the respective test. The candidates will be awarded marks based on the overall average for the respective test.

Please fill up the DECLARATION and submit along with the call-letter.

## **DECLARATION**

exa	the undersigned, Shri/Smt/Kum eligible candidate for the mination for recruitment of Assistants / Rajbhasha Assistant in Insurance Regulatory and relopment Authority of India to be held on and Shri/Smt/Kum eligible writer (scribe) for the eligible candidate, do hereby
dec	lare that: -
1. (i	i) The scribe is identified by the candidate at own cost and as per own choice.
(	ii) The candidate is Visually Impaired or Orthopedically Handicapped candidate who has physical limitation to write including that of speed and he/she needs a writer (scribe) as permissible under the Government of India rules governing the recruitment of Persons with Disability.
(	iii) The scribe hereby agrees and declare that he will write only that which is told to him by the candidate and will not use his own knowledge.
2.	Visually Impaired or Orthopedically Handicapped candidates who have physical limitation to write including that of speed shall be allowed compensatory time of 20 minutes per hour of the examination whether availing the facility of scribe or not.
	In view of the importance of the time element, the examination being of a competitive nature, the candidate undertakes to fully satisfy that there was necessity for use of a scribe as he/she has physical limitation to write including that of speed by the disabilities mentioned in Paragraph 1, clause (ii) above.
	We hereby declare that all the above statements made by us are true and correct to the best of our knowledge and belief. We also understand that in case it is detected at any stage of recruitment that we do not fulfill the eligibility norms and/or that the information furnished by us is incorrect/false or that we have suppressed any material fact(s), the candidature of the applicant will stand cancelled, irrespective of the result of the written test(s). If any of these shortcoming/s is/are detected even after the candidate's appointment, his/her services are liable to be terminated. In such circumstances, both signatories will be liable to criminal prosecution.
	I, (Name of Scribe), am not a candidate for this recruitment.

Given under our signature and contact details:-

	SCRIBE	CANDIDATE
Photo of the Scribe	Signature:	Signature:
	Name:	Name:
	Address:	Address:
	Contact No:	Contact No:

(Signature of Invigilator)

## FORM OF CERTIFICATE TO BE PRODUCED BY OTHER BACKWARD CLASSES

This is certify that	Shri/Smt./Kumari/		_son/daughter of_	of
Village/town	in Dis	trict/Division		in the State/Union
Territory	belongs to the		_community which	h is recognized as a
backward class under	the Government of Indi	a, Ministry of Welfar	e Resolution No.1	2011/689/93-BCC©
dated 10 <sup>th</sup> September	,1993 published in th	e Gazette of India	Extraordinary Pa	art I Section dated
13.09.1993*.				
Shri/Smt./Kumari		_ and/or his/her fam	ily ordinary resid	de(s) in the
District/Division of th	eState	e/Union Territory .Th	is is also to certify	that he/she does not
belong to the persons	sections (Creamy Layer	mentioned in colum	n 3 of the Schedul	e to the Government
of India, Department	of Personnel &Training	OM No.36012/22/93-	Estt(SCT) dated 8	3.09.1993*.
		Si	gnature of the Cor	mpetent Authority <sup>®</sup>
Dated			8	r
Seal				

\*As amended from time to time.

**Note:** The term "Ordinarily "used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

@Authorities who are competent to issue the above certificate are as follows:

District Magistrate / Additional District Magistrate / Collector/Deputy Commissioner/ Deputy Collector/First Class Stipendiary Magistrate/ Sub-Divisional Magistrate/ Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner (Not below the rank of First Class Stipendiary Magistrate).

Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate/ Revenue Officer not below the rank of Tehsildar.

Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

**Note:** Caste validity certificate in original, from the appropriate authorities of the state/union territory from which the caste certificate was issued along with self-attested Photostat copy is to be submitted at the time of interview.

### Form of declaration to be submitted by the OBC candidate

### (in addition to the Community Certificate)

I, Son/daughter of Shri Res	sident of
village/town/citydistrict	
State hereby declare that I belong to thecommunity	
recognized as a backward class by the Government of India for the purpose of rese	
services as per orders contained in Department of Personnel and Trainin	g Office
MemorandumNo 36102/22/93Estt.(SCT) dated 08.09.1993. It is also declared that	I do not
belong toPersons/sections (Creamy Layer) mentioned in column 3 of the Sched	lule to the
aboveReferred Office Memorandum dated 08.9.1993, O.M. No. 36033/3/2004Estt.(R	es.) dated
9 <sup>th</sup> March, 2004 and O.M. No. 36033/3/2004Estt.(Res.) dated 14 <sup>th</sup> October, 2008.	
Signature of C	andidate
Place:	
Dated:	

#### PROFORMA - IV

#### **FORM OF SCHEDULED CASTE/ TRIBE CERTIFICATE**

This is to certify that Shri/Shrimati/Kumari*
Caste/Tribe* which is recognized as a Scheduled Caste/Scheduled Tribe* under:—
* The Constitution (Scheduled Castes) Order, 1950
* The Constitution scheduled Tribes) Order, 1950
* The Constitution (Scheduled Castes) Union Territories Order, 1951
* The Constitution (Scheduled Tribes) Union Territories Order, 1951 [as amended by the Scheduled Castes and Scheduled Tribes List (Modification) Order, 1956; the Bombay Reorganization Act, 1960, the Punjab Reorganization Act, 1966, the State of Himachal Pradesh Act, 1970, the North Eastern Areas (Reorganization) Act, 1971, the Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976., the State of Mizoram Act, 1986, the State of Arunachal Pradesh Act, 1986 and the Goa, Daman and Diu (Reorganization) Act, 1987.]
* The Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956
* The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959 as amended by the Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976 @ The Constitution (Dadar and Nagar Haveli) Scheduled Castes Order, 1962
* The Constitution (Dadar and Nagar Haveli) Scheduled Tribes Order, 1962
* The Constitution (Pondicherry) Scheduled Castes Order, 1964
* The Constitution (Uttar Pradesh) Scheduled Tribes Order, 1967
* The Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968
* The Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968
* The Constitution (Nagaland) Scheduled Tribes Order, 1970
* The Constitution (Sikkim) Scheduled Castes Order, 1978
2. Shri/Shrimati*/Kumari*and/or* his/her* family ordinarily reside(s) in Village/town* of District/Division* of the State/Union Territory of
Signature
Designation
Place Date

\*Please delete the words which are not applicable.

**Note:** The term "Ordinarily resides" used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

@ Authorities who are competent to issue the Scheduled Caste/Tribe certificate are as follows:

District Magistrate / Additional District Magistrate / Collector/Deputy Commissioner/ Deputy Collector/First Class Stipendiary Magistrate/ Sub-Divisional Magistrate/ Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner (Not below the rank of First Class Stipendiary Magistrate).

Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate/ Revenue Officer not below the rank of Tehsildar.

Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

In so far as the Scheduled Tribes community of Tamil Nadu is concerned, the Certificate given by the Revenue Divisional Officer instead of Tehsildar will only be accepted.

**Note:** Caste validity certificate in original, from the appropriate authorities of the state/union territory from which the caste certificate was issued along with self-attested Photostat copy is to be submitted at the time of interview.

# CERTIFICATE TO BE PRODUCED BY SERVING/RETIRED/RELEASED ARMED FORCES PERSONNEL FOR AVAILING THE AGE CONCESSION

A. Form of Certificate applicable for Released/Retired Personnel			
			whose date of birth in Army/Navy/Air Force.
2. He has been released from	military services:		
#a) on completion of assignm (i) by way of dismissal, of (ii) by way of discharge of (iii) on his own request, lower transfer of the complete	or on account of misc out without earning	onduct or inefficient this pension, or	•
#b) on account of physical di	sability attributable	e to Military Servic	ee.
#c) on invalidment after putti	ing in at least five y	years of Military se	rvice
3. He is covered under the Posts) Rules, 1979 as ame			ployment in Central Civil Services and
			Signature, Name and Designation of the Competent Authority** SEAL
Place:			
Date:			
# Delete the paragraph which	h is not applicable.		
<b>B. Form of Certificate for S</b> (Applicable for serving person)	_		in one year)
It is certified that No from	Rank	Name is	s serving in the Army/Navy/Air Force
2. He is due for release retire	ment on completio	n of his specific pe	riod of assignment on
3. No disciplinary case is per	nding against him.		
			Signature, Name and Designation of the Competent Authority* SEAL
Place:			22.12
Date:			

Candidate (Serving Personnel) furnishing Certificate B as above will have to give the following undertaking:

Undertaking to be given by serving Armed Force personnel who are due to be released within one year

I understand that if selected on the basis of the recruitment/Examination to which this application relates, my appointment will be subject to my producing documentary evidence to the satisfaction of the appointing authority that I have been duly released/retired/discharged from the Armed Forces and that I am entitled to the benefits admissible to Ex-Servicemen in terms of the Ex-Servicemen (Re-employment in Central Civil Service and Posts) Rules, 1979, as amended from time to time.

Signature and Name of Candidate

Date:		nature and Name of Candidate
	rm of Certificate applicable for Serving ECOs/SSCOs who lassignment and are on extended assignment	have already completed their
	ertified that No	
	e has already completed his initial assignment of five years signment till	s onand is on extended
	ere is no objection to his applying for civil employment and tice on selection from the date of receipt of offer of appointment	
Place:		Signature, Name and Designation of the Competent Authority**
Date:		SEAL

\*\* Authorities who are competent to issue certificate to Armed Forces Personnel for availing Age concessions are as follows:

(a) In case of Commissioned Officers including ECOs/SSCOs.
 Army - Military Secretary Branch, Army Hqrs., New Delhi
 Navy - Directorate of Personnel, Naval Hqrs., New Delhi
 Air Force - Directorate of Personnel Officers, Air Hqrs., New Delhi

(b) In case of JCOs/ORs and equivalent of the Navy and Air Force. Army - By various Regimental Record Offices

Navy - BABS, Mumbai

Dlaca.

Air Force - Air Force Records, New Delhi

<sup>\*</sup> Strike out whichever is not applicable.

# FORM OF UNDERTAKING TO BE GIVEN BY CANDIDATES APPLYING FOR CIVIL POSTS UNDER EX-SERVICEMEN CATEGORY

I understand that if selected on the basis of the recruitment/Examination to which this application relates, my appointment will be subject to my producing documentary evidence to the satisfaction of the appointing authority that I have been duly released/retired/discharged from the Armed Forces and that I am entitled to the benefits admissible to Ex-Servicemen in terms of the Ex-Servicemen (Re-employment in Central Civil Services and Posts) Rules, 1979, as amended from time to time.

2. I also understand that I shall not be eligible to be appointed to a vacancy reserved for Ex-servicemen in regard to the recruitment covered by this examination, if I have at any time prior to such appointment, secured any employment on the civil side (including Public Sector

Undertaking, Autonomous Bodies/Statutory Econcession of reservation of vacancies admiss	Bodies, Nationalized Banks, etc.) by availing of the ible to Ex-servicemen.
	Signature of Candidate
Place:	
Dated:	